

BY E-MAIL/SPECIAL MESSENGER

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/94 13593 /A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Smti Geeta Baishya Changkakati  
Principal Judge, Family Court  
Dhubri, Assam.

Dated Guwahati, the 21<sup>st</sup> June, 2018.

Sub:- **Earned Leave along with station leave permission.**

Ref:- Memo No. FC.XII-3/2018/58/e dtd. 12.06.2018.

Madam,

With reference to the above, I am directed to inform you that your prayer for earned leave for 6 days w.e.f. 25.06.2018 to 30.06.2018 along with station leave permission w.e.f. the evening of 22.06.2018 till the morning of 02.07.2018.(prefixing 23.06.2018, 24.06.2018 & suffixing 01.07.2018 being holidays) has been granted, as prayed for.

Further, you are requested to hand over charge of your court and office to the Counsellor, Family Court, Dhubri , before proceeding on earned leave.

Yours faithfully,

**JOINT REGISTRAR (VIGILANCE)**

*Also*  
20.6.18